

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3917  
ANSWERED ON:05.09.2012  
TRANSFER POLICY OF SBI  
Kurup Shri N.Peethambara

**Will the Minister of FINANCE be pleased to state:**

- (a) the details of transfer policy of the State Bank of India(SBI), particularly in respect of visually disabled employees;
- (b) whether there are instances where SBI has completely ignored the recommendations/directions given by NHRC/Central Information Commission concerning visually disabled employees;
- (c) if so, the details thereof and the reasons therefor: and
- (d) the corrective steps taken/being taken by SBI to ensure proper placement of visually disabled employees?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARATN MEENA)

(a): There are no specific Government guidelines/transfer policy for Visually Handicapped Persons except those on Physically Handicapped Persons. However, State Bank of India (SBI) has reported that they are strictly following the instructions issued by Government of India from time to time in respect of Physically Handicapped employees. The main features of these instructions are as under:

(i). The Physically handicapped candidates including the visually disabled employees are posted in branches near to their residence subject to the administrative exigencies. The physically handicapped persons in all cadres are normally exempted from routine periodical transfers.

(ii). These employees are not transferred even on promotion, if vacancy exists in the same town/city.

(iii). When a transfer of physically handicapped employee becomes inevitable on promotion to a place other than his/her original place of appointment due to non-availability of a vacancy, it is ensured that such employees are transferred nearest to their original place of posting and in any case, they are not transferred to far off or remote places.

(iv). The above concessions, however, are not made available to such of the physically handicapped employees, who are transferred on the ground of disciplinary action, involvement in fraudulent transactions etc.

(b): All instructions issued by the Government are followed and there are no instances reported by SBI that they have ignored directions issued by the Government.

(c) & (d): Do not arise.